

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY

Original Application No.313/86

Shri J.G.Kulkarni. .. Applicant

v/s

Department of Telecommunications,  
Assistant Director General,  
Departmental Examination Telecom  
O/O Director General Department of  
Telecommunications Sanchar Bhavan,  
New Delhi-110 001 .. Respondent

Coram: Hon'ble Vice-chairman B.C.Gadgil

Hon'ble Member (A) J.G.Rajadhyaksha

Order: (Per Vice-chairman B.C.Gadgil) Dt.28.1.87.

Heard the applicant in person and  
Mr.S.R.Atre, Advocate for the Respondent. He says,  
on instructions from Mr.J.I.Hirwani, Assistant  
Director of Bombay office, that the concerned answer  
paper has not as yet been received from Delhi.

We are sorry to note that in spite of our  
order issued about 1½ months back, no arrangement  
is made to produce the answer paper for our perusal.

We express our anguish and direct that  
the said paper should now be produced before us on  
16.2.87.

A copy of this order should be given to  
Mr.J.I.Hirwani so that he may communicate it to  
the concerned officer for compliance.

\* It is needless to say that a serious  
notice will be taken if this order is not complied  
with.

Received the  
copy of Tribunal  
order dated 28/1/87  
(Hirwani)

28/1/87  
(Hirwani)

B.C.GADGIL  
Vice-chairman

(J.G.RAJADHYAKSHA)  
Member (A)

16.2.1987

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We have heard the applicant in person. He has submitted to-day an application claiming that the answers given by him either tally or do not tally with the standard solution that the Department circulated to the examiners and it is further claimed in this application that he should be getting a total number of 65 marks in paper 11 of JAO(II) examination held in January 1985. It was on his application, heard on 11.11.1986, that we issued direction to the respondents to produce for the perusal of the Tribunal the answer books regarding the paper no.11 written by the applicant in that examination in order to confirm whether the marks have been assigned to each question answered by him and whether they have been totalled up correctly.

Mr. S.R. Atre produced the answer paper submitted by the applicant candidate for the examination. We have very carefully gone through the answer paper to question paper 11 which the applicant as a candidate had submitted at the examination.

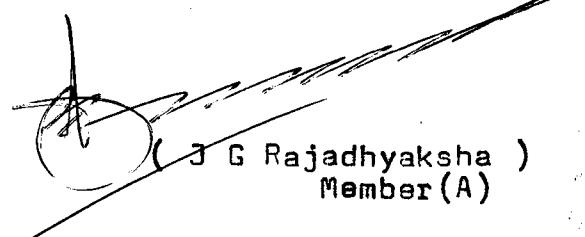
The Tribunal has examined that each and every question i.e., all the five questions have been assessed and marks have been assigned to each and every question and there is no omission in assessing the answers. We also record the marks obtained by the applicant as under:

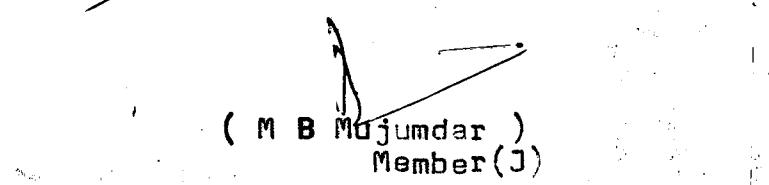
QUESTION No. 1	0
QUESTION No. 2	0
QUESTION No. 3	5
QUESTION No. 4	20
QUESTION No. 5	20
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TOTAL	45
=====	

Under the circumstances we do not see any justification for entertaining this application and hearing it any further. It is not possible for us to ask the Department to produce the standard solution and compare the answers written by the candidate with the standard solution.

In the circumstances the application is rejected.

Parties to bear their own costs.

  
( J G Rajadhyaksha )  
Member(A)

  
( M B Mujumdar )  
Member(J)